

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Revised Tender Notice No. CC-01/2012**

**REVISED TENDER FOR
SUPPLY, INSTALLATION, TESTING &
COMMISSIONING OF**

**SILENT DG SETS OF
25 KVA, 45 KVA, 82.5 KVA and 125 KVA
CAPACITY**

LAST DATE FOR SUBMISSION OF SEALED BIDS: February 24, 2012

High Court of Judicature at Allahabad

Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Revised Tender Notice No. CC-01/2012

Tender Document

Index

S.N.	Description	Page No.
1.	Tender Notice	3
2.	General Terms & Conditions	4 - 8
3.	Technical Schedule	9 - 10
4.	Proforma for General Information	11 - 12
5.	Proforma for Technical Schedule	13 - 15
6.	Proforma of Financial Bid	16
7.	Proforma of Conveyance Deed	A - K
8.	Proforma of Performance Bank Guarantee	I - II

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

Tender Notice

Sealed tenders are invited from the reputed Original Equipment Manufacturers or their Authorised dealers for supply, installation, testing & commissioning of the Silent DG Sets of varying capacity i.e. 25 KVA, 45 KVA, 82.5 KVA & 125 KVA capacity in District Courts/Outlying Courts of U.P. where Evening/Morning Courts are functional, to provide uninterrupted power supply at following District Courts/Outlying Courts subordinate to High Court of Judicature at Allahabad:

Silent DG Sets Capacity	District Courts/Outlying Courts at
25 KVA	Bansgaon (Gorakhpur), Chandpur (Bijnor), Hapur (Ghaziabad), Igllas (Aligarh), Khaga (Fatehpur), Najibabad (Bijnor), Qayamganj (farrukhabad), Santkabir Nagar, Sikandra-rao (Hathras) Total Sites-9
45 KVA	Hathras (H.Q.), Rampur (H.Q.) Total Sites-2
82.5 KVA	Barabanki (H.Q.), Farrukhabad (H.Q.), Gautambudh Nagar (H.Q.), Rae Bareli Total Sites-4
125 KVA	Bareilly (H.Q.) Total Sites-1

Earnest Money Deposit: **Rs.1,60,000/-**

Pre-Bid meeting with prospective Bidders: **Feb. 10, 2012 at 2.00 p.m.**

Last date of bid submission: **Feb. 24, 2012 upto 2:30p.m.**

Opening of Technical Bid : **Feb. 24, 2012 at 4.30p.m.**

Tender document and other details can be obtained on any working day during the office hours from the Computer Center on payment of **Rs.1000.00**. The tender documents and other details are available on the Official Website of Allahabad High Court www.allahabadhighcourt.in which may be downloaded and used for submitting the tenders along with tender document fee of Rs.1000.00.

The Registrar General, High Court, Allahabad reserves the right to reject any or all of the tenders so received without assigning any reasons whatsoever.

Registrar General

High Court of Judicature at Allahabad
Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012

General Terms & Conditions

1. The Work is to be executed as per Terms & Conditions of the Tender and Statutory Regulations etc.
2. Sites may be inspected by the bidders on working days before submitting the bids.
3. The techno commercial bid should be in three separate sealed envelopes clearly mentioning as "**General**" "**Technical Bid**" and "**Financial Bid**" and all these three sealed envelopes should be put into a big envelope and it should be superscripted as "**Bid for Silent DG Sets for Evening Court**".
4. The last date of receipt of sealed bid offer as mentioned above is **February 24, 2012 at 2.30 p.m.** The sealed envelope addressed to Registrar General may be submitted at the Computer Centre of the Court during the working hours before the Last date & time. After the expiry of the Last date & closing time, bids will not be entertained from anyone.
5. The Earnest Money Deposit (EMD) of **Rs.1,60,000.00** (Rupees One Lakh Sixty Thousand only) in the form of Demand Draft drawn in favour of "**Registrar General, High Court of Judicature at Allahabad**" payable at Allahabad only is to be submitted along with the technical bid.
6. In the first stage, only technical bids will be opened for evaluation after cut off date & time on the same day i.e. on **February 24, 2012 at 4.30 pm.** The representatives of the parties, if they wish, may remain present while opening of the technical bids.
7. Financial Bids of only those bidders whose technical bids are acceptable/ qualified will be opened for the 2nd stage selection and the date of opening will be communicated to the qualified bidders only. If they wish, they may remain present while opening of the Financial Bids.
8. The EMDs of the unsuccessful bidders will be refunded without any interest.
9. All the pages/documents of the bid should bear the signature of the bidder with date. All the entries by the bidder should be in one ink & legibly written. Any over-writing corrections & cuttings should bear dated initials of the bidder. Corrections should be made by writing-again instead of shaping or over-writing.
10. Rates should be quoted both in figures as well as in words. In case the rates quoted in words & figures are at variance, the rates written in words will be taken as final.
11. High Court reserves the right to reject or accept any or all application(s) without assigning any reasons and to restrict the list of pre-qualified agencies to any number deemed suitable by it. Bids incomplete in any form is liable to be rejected outright.
12. Finalization of any bid is the sole discretion of the High Court. High Court reserves the right to modify the tender document or any other condition.
13. Only those OEM's (original equipment manufacturers) and authorised dealers/suppliers of Silent DG Set, who have minimum 5 years of experience in the field of undertaking similar works for Courts/Central Government/State Government Departments/Public Sector

High Court of Judicature at Allahabad

Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets in District Courts/Outlying Courts of U.P. for Evening/Morning Courts Tender Notice No. CC-01/2012

Undertakings /statutory bodies/MNC's and who fulfil the following pre-qualification criteria are eligible to tender:

- Minimum 5 years experience in undertaking similar nature of works
- Minimum yearly turnover of at least Rs. **5 Crore** during last 3 years supported by audited financial statements.

Bidders should submit copies of detailed work order indicating scope and value of Purchase Orders for the supply & Installation of Silent DG Sets and completion certificate for the qualifying works. Bidders should also provide a list of completed works.

Bids submitted by a firm who is found to be not satisfying the above criteria will be rejected.

14. The **scope of work** of the bidder in brief is enumerated below:

- (a) Supplying, installation, testing and commissioning of varying capacity of DG Set (ranging between 25 KVA –125 KVA) with acoustic enclosure and **AMF panel**.
- (b) All Civil Works required for the preparation of Platform (PCC foundation of appropriate size at least 9 inches above the ground, length and width of the Foundation should be atleast 200mm to 400mm more than that of the DG set size. To ensure the least vibration, foundation must be rigid) necessary for the installation of the Silent DG Sets.
- (c) Proper Earthing required for the installation of Silent DG Sets and protection of equipment and Human being as per Indian Electricity Rules 1956. Copper/GI plate earthing with Copper/GI plate of minimum size 600*600*3 mm and Copper/GI strip of size 25*3 mm laid in ground at a depth of 12 feet complete with Charcoal, Salt and Manhole cover etc..
- (d) Supply, installation and testing of Changeover and other electrical fittings, cables etc. required for the installation of DG Sets in respective Sites.

Change Over Switch

: 25 kva	: 63 amps 4 pole
: 45 kva	: 100 amps 4 pole
: 82.5 kva	: 200 amps 4 pole
: 125 kva	: 200 amps 4 pole

Cable Thickness of

: 25 kva	: 35 sqmm 3.5 core
: 45 kva	: 50 sqmm 3.5 core
: 82.5 kva	: 95 sqmm 3.5 core
: 125 kva	: 150 sqmm 3.5 core

- (e) Arrangement of equipment, tool and tackles and scaffolding material for installation of the equipment at site at the cost of bidder.
- (f) Required quantity of lubricant and coolant are to be arranged by bidder at the cost of bidder till commissioning and handing over the system and during the warranty period of one year.
- (g) Submission of warranty certificate and test certificates of the manufacturer.
- (h) Installation of exhaust pipes with suitable insulation up to the required level of the building as required by the concerned statutory authorities.

High Court of Judicature at Allahabad
Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012

- (i) Cleaning and removal of all unused / wastage material from the site immediately after handing over the equipments.
 - (j) Obtaining necessary certificates/ NOCs from concerned statutory authorities.
15. The Seller shall, at their own expense, arrange for safety provisions as per safety codes on Indian Standards Institution, Indian Electricity Act and such other Rules, Regulations and Laws as may be applicable, as indicated below, in respect of all labour, directly or indirectly employed in the work for performance of the Sellers' part of this agreement.
16. The bidder shall not assign the contract or any part thereof without the prior written consent /approval of the High Court. The bidder shall also not sublet the work or part of the work except with the written consent of the High Court and such consent even if provided shall not relieve the firm from any liability or any obligation under the contract.
17. (i) The EMD of the successful bidder will be converted into performance guarantee and shall be retained for the entire period of contract. The agency shall not be entitled to any claim or receive any interest on the amount of performance guarantee. In addition to the above, additional performance guarantee of remaining part of the 10% of PO value in the form of bank guarantee is to be submitted immediately after execution of the agreement.
- (ii) The EMD shall be forfeited by High Court in case:
- (a) The bidder withdraw its offer during the period of tender validity.
 - (b) After submission of bid, the bidder fails to sign the contract, honour the order or refuses to comply with any or all terms and conditions as mentioned in the tender document.
18. The offer should be valid for a minimum period of **three months** from the date of opening of technical bid.
19. The contract will be initially valid for a period of one year and after expiry of one year High Court will evaluate the performance of the firm. If the services are found satisfactory, the High Court reserves the right to extend the contract for another one year or more on the same terms & conditions.
20. The quoted rates should be provided as per above mentioned scope of work.
21. (i) The High Court reserves the right to cancel the agreement by giving one month notice in writing without assigning any reason whatsoever.
- (ii) The contract shall be terminated if the service of the agency is not found satisfactory or the agency changes the rate of contract during the contract period.
22. Repeat Purchase Orders of Silent DG Sets within one year would be placed as per the requirement of the High Court on the same rates, terms & conditions.
23. Pre-Dispatch Inspection of Silent DG Sets shall be carried out by a team of Officers nominated by High Court at the office/factory of the Seller wherever situated in India prior to delivery of the items at respective sites to ascertain that the items to be delivered are as per ordered technical specifications and of the acceptable quality. A set of all the diagnostic

High Court of Judicature at Allahabad

Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets in District Courts/Outlying Courts of U.P. for Evening/Morning Courts Tender Notice No. CC-01/2012

tools and techniques to test Silent DG Sets shall be provided by the vendor to the team of Officers sent by HIGH COURT alongwith the physical inspection and testing schedule prior to inviting HIGH COURT for inspection and testing of the items at the vendor's office/factory. The items must be as per ordered technical specifications or higher technical specifications only. No incomplete systems will be accepted under any circumstances. The systems should also contain same subsystems (brand/make) as quoted in the tender. Failure to fulfill any of above mentioned conditions will lead to the rejection of the items during inspection and acceptance testing of the items. The items which will be inspected and accepted during Pre-Dispatch Inspection by the team of Officers sent by HIGH COURT shall be packed by the vendor and the representatives of HIGH COURT will put a unique number, their seal and signature on each of the packet. The vendor will deliver the sealed Items to the respective sites after pre dispatch inspection. The vendor will make all the arrangements for lodging, fooding & local transportation etc. of the team of Officers sent by HIGH COURT for Pre-Dispatch Inspection of the items at the vendor's cost.

If at any stage during Pre-Dispatch Inspection, it is found that ordered items are not ready or not of acceptable quality, High Court reserves the right to cancel the Purchase Order and forfeit the Earnest Money Deposit.

24. Seller has to get Pre-Dispatch Inspection of all Items conducted within **six weeks** of the placement of Purchase Order. Delivery of all items to be completed within **next 2-3 weeks**. The installation of all the items in the respective sites of District Courts will have to be completed satisfactorily within **twelve weeks** from the date of issue of the purchase order by HIGH COURT to the vendor failing which the Purchase Order may be cancelled.
25. If delivery/installation of the items is not made within above stipulated period, the compensation will be payable for non-adherence to the committed delivery/installation schedules by the vendor to HIGH COURT as follows:
 - 0.5% of the total order value per week of delay in delivery of Silent DG Sets.
 - 0.5% of the total order value per week of delay attributable to vendor in installation of all the items.
26. HIGH COURT reserves the right to cancel the total/part purchase order, if the delivery gets delayed more than 4 weeks from the stipulated period of 6 weeks given in the Purchase Order. Penalty as mentioned in clause 25 above shall however be applicable even if the order is cancelled in part or full. HIGH COURT shall have no responsibility what-so-ever for any damages sustained by the vendor due to cancellation of the purchase order. In such case, the earnest money deposited by the vendor in HIGH COURT shall be forfeited in full.
27. HIGH COURT reserves the right to reject any items supplied against the purchase order, if found not working satisfactorily at the time of installation at site(s). The rejected items, if any, shall have to be taken back and replaced by good quality items forthwith at the cost of the supplier. No payment will be made for the rejected item(s).
28. If the installation of the items at site gets delayed from the stipulated period given above and to be given in the Purchase Order, then HIGH COURT reserves the right to forfeit the earnest money deposited by the vendor in HIGH COURT and the balance payment, if any, due to the supplier for the items supplied against the purchase order shall be forfeited.
29. If site is not ready, then the items will be shifted from the place of delivery to the place of installation and installed within a week's time by the vendor at the site(s) to be identified

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

and informed by user department.

30. The bills complete in all respect should be presented to High Court and payment of the bills will be made after scrutinizing and verifying the bills within a period of twenty one days from the date of receipt of the confirmation report of commissioning of DG Set, duly signed and stamped by our site. TDS will be deducted as per the prevailing rate.
31. The losses to the High Court which are directly attributable to the firm shall be deducted from the bills /adjusted from the performance guarantee.
32. In case of any dispute or difference arising in relation to any of the conditions of the contract, the same shall be referred to a sole arbitrator to be appointed by Registrar General of High Court, at Allahabad. The Arbitration and Conciliation Act, 1996 will be applicable to the arbitration proceedings and the venue of the arbitration shall be at Allahabad. The award of the Arbitrator shall be final and binding.

Registrar General

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Eveninging/Morning Courts
Tender Notice No. CC-01/2012**

TECHNICAL SCHEDULE

for

25 KVA, 45 KVA, 82.5 KVA & 125 KVA Silent Diesel Generator

Device	Parameters	Unit	25 KVA	45 KVA	82.5 KVA	125 KVA
DG Set	Manufacturer Name					
Engine	Make (ISI Marked)	CUMMINS/ KIRLOSKAR/ GREAVES/ MAHINDRA/MAHINDRA NAVISTAR/ COOPER/EICHER/ESCORS/SONALIKA/ASHOK LEYLAND/MITSHUBISHI				
	Model No.					
	Gross Power	bhp	Matching to BS5514 & IS 10001			
	Speed	rpm	1500	1500	1500	1500
	Cooling System	Air Cooled/Water Cooled with radiator				
	Aspiration		Natural/ Turbo	Natural/Turbo	Turbo	Turbo
	No. of cylinders		3/4	4	4/6	6
	Type of governor	Mechanical/Electrical				
	Governing class	A1/A2				
	Starting System	12V/24V DC				
	Gross SFC	gm/hp-hr	Suitable	Suitable	Suitable	Suitable
	Lubricating Oil system capacity (with filters)		Suitable	Suitable	Suitable	Suitable
Alternator	Make (ISI Marked)	Meccalte/ Crompton/ LEROY SOMER/ Stamford/Kirloskar Green/Kirloskar				
	Rating	KVA	25	45	82.5	125
	Power Factor (lag)		0.8	0.8	0.8	0.8
	Type	Brush less				
	Insulation	Class -H				
	Voltage	V	415			
	Frequency	Hz	50			
Fuel Tank	Suitable for minimum 12 hrs duration					
Fuel Type	HSD					
Battery	Rating	Ah	120	150	180	180
	Make	Exide/Panasonic/CSB/AMCO/AMRON/PRESTOLITE				
Acoustic Enclosure	Rise in Temperature	°C	5-7	5-7	5-7	5-7
	Noise level at 1 meter	dBA	75	75	75	75

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

	distance					
(Thickness min. 2mm)	Whether approved by CPCB authorised lab		Yes	Yes	Yes	Yes
Canopy	Weather proof, sound proof enclosure meeting latest CPCB norms to operate at full load and at 50°C air inlet temperature. Insulation material should conform to UL94HF1 class for flammability.					
Phase			Three	Three	Three	Three
Control Panel Features	<p>The AMF control panel shall have following instruments/ or multifunction meter with following features</p> <ul style="list-style-type: none"> • Incoming and Outgoing Voltage • Current in Amperes in all phase • Frequency • KVA • Emergency Stop Push button for Engine • Indication for alternator supply • Running time indications number of hours of operation and service intervals, service due indications • Fuel tank level indication and low fuel level alarm • Battery Charge indication • Mode selector switch for setting the panel on any one position such as off or auto or manual, or test • Engine on-off switch (push button type) • MCCB of suitable rating • any other switch, instrument, relay or contactor etc. essential for smooth and trouble free functioning of DG set with AMF panel 					
Safety Systems	<p>Fitted with engine tripping system and audio visual alarm</p> <ul style="list-style-type: none"> • in case of High Water Temperature • in case of Low Oil Pressure • in case of Engine Over Speed • in case of high Engine temperature • in case of any other fault in DG set 					
Cable	Length of cable required in each site to be covered on turnkey basis.					

High Court of Judicature at Allahabad
Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012

Proforma for
Part – I : General Information

Note: The bidder is required to submit information complete in all respect (additional sheets may be used, if required) :

S.N.	Description	Information to be filled by the Bidder
1.	Name of the firm	
2.	Year of Establishment	
3.	Type of organization (Proprietorship, Limited etc.)	
4.	Postal address Telephone numbers Fax e-mail	
5. (a)	Any authorized branches of the firm in UP, if so give details alongwith Complete address, Contact person & Contact nos.	
5. (b)	Service Network of the OEM/Firm in UP (Detailed list along with Complete address, Contact person & Contact nos.	
6.	Name of the Proprietor/ Partner/ Managing Director etc.	
7.	Nature of your firm: Manufacturer/ Stockiest/ Dealer/ Distributor/ Agent etc.	
8.	Details of products you are dealing in	
9.	Turnover for the last three years exclusively relating to Sales & Services of DG sets (in RS..... lacs) (a) 2010-2011 (b) 2009-2010 (c) 2008-2009	Audited Balance Sheet be attached alongwith relevant Purchase Orders arranged year wise. (a) _____proof attached at Annexure Nos.to..... (b) _____proof attached at Annexure No.to..... (c) _____proof attached at Annexure No.to.....
10.	List of Existing reputed Clients in the following format: (Annexure: ____) <ul style="list-style-type: none">• Name of the company /organization /office• Contact person with telephone number and Email IDs• Contract Period• Copy of contract/ agreement/ experience certificate to be enclosed	

High Court of Judicature at Allahabad

Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012

11.	If already doing business with Courts in Uttar Pradesh/ other States, give details (a) Items: (b) Since when:	
12.	If you are registered with DGS&D or any other Govt./ PSU/ authorized body. Please give details: (a) Name and address of organization registered with. (b) Registration No. (c) Date of registration (d) Date till when registration is valid (e) Whether registered for items for which enquiry is sent	
13.	Has your firm ever been black listed by the Govt. or any other authority? Please give details and reasons thereof	
14.	Are you income tax payee, if so please furnish following details along with proof. (a) PAN (b) TDS Accounts if any (c) Central Sales Tax Registration No.	
15.	Banker's Name and address (Banker's solvency certificate to be attached)	
16.	Income Tax return for the last three years Kindly enclose following documents: i. Photocopies of PAN card, Service Tax & VAT registration certificate. ii. Photocopies of performance certificate issued by clients during last five years. iii. There should not be any indication of price/rate/charges in Part-I of the tender.	

Note : Conditional tenders will be not accepted.

I/ we do hereby declare that the entries made in the application are true to the best of my /our knowledge and belief. I /we do also confirm that I / we have read and understood High Court General Conditions of Contract and agree to abide by the same in all respect.

I /we also undertake to communicate promptly to High Court all the subsequent changes in conditions affecting the accuracy of the details given above.

Date : _____.____.2012

Place:

Seal & Signature of Proprietor/ Director/
Managing Director/ Constituted Attorney

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

**Proforma for
Part – II : TECHNICAL SCHEDULE
for**

25 KVA, 45 KVA, 82.5 KVA & 125 KVA Silent Diesel Generator

Device	Parameters	Unit	25 KVA	45 KVA	82.5 KVA	125 KVA
DG Set	Brand/Make					
	Model No.					
Engine	Make (ISI Marked)					
	Model No.					
	Gross Power	bhp				
	Speed	rpm				
	Cooling System					
	Aspiration					
	No. of cylinders					
	Type of governor					
	Governing class					
	Starting System					
	Gross SFC	gm/hp-hr				
	Lubricating Oil system capacity (with filters)					
Alternator	Make (ISI Marked)					
	Model No.					
	Rating	KVA				
	Power Factor (lag)					
	Type					
	Insulation					
	Voltage	V				

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

	Frequency	Hz				
Fuel Tank	Capacity	liters				
Fuel Type						
Fuel Efficiency		(In ltrs/hour on full load)				
Battery	Rating	Ah				
	Make					
Acoustic Enclosure <small>(Thickness min. 2mm)</small>	Rise in Temperature	°C				
	Noise level at 1 meter distance	dBA				
	Whether approved by CPCB authorised lab					
	Width	mm				
	Height	mm				
Canopy						
Phase						
Approx. Weight		Kgs.				
Control Panel Features	Please tick against each if available and fill the details where required.					
	Incoming and Outgoing Voltage					
	Current in Amperes in all phase					
	Frequency					
	KVA					
	Emergency Stop Push button for Engine					
	Indication for alternator supply					
	Running time indications number of hours of operation and service intervals, service due indications					
	Fuel tank level indication and low fuel level alarm					
	Battery Charge indication					
	Mode selector switch for setting the panel on any one position such as off or auto or manual, or test					
	MCCB of suitable rating					
	Engine on-off switch (push button type)					

High Court of Judicature at Allahabad

**Tender for the Supply, Installation, Testing & Commissioning of the Silent DG Sets
in District Courts/Outlying Courts of U.P. for Evening/Morning Courts
Tender Notice No. CC-01/2012**

	Any other switch, instrument, relay or contactor etc. essential for smooth and trouble free functioning of DG set with AMF panel				
Safety Systems	Fitted with engine tripping system and audio visual alarm				
	in case of High Water Temperature				
	in case of Low Oil Pressure				
	in case of Engine Over Speed				
	in case of high Engine temperature				
	in case of any other fault in DG set				
Cable					
	Any other relevant technical information which is not covered under above heads				

Note: Specific Certificates of approval Obtained from certifying authorities with regard to quoted models of silent DG Sets and parts used in these models of silent DG Sets by OEM's should be attached.

Signature of Proprietor/ Director/
Managing Director/ Constituted Attorney

Date:
Place:

High Court of Judicature at Allahabad, Tender Notice No. CC-01/2012

Proforma for Part -III : Financial Bid

Item No	Description	Qty	Unit Price							Total Price 3*10 ()
			Basic Price () ()	Excise Duty () (____%)	Sub-total 4+5 ()	CST/ Trade Tax/VAT () (____%)	Transportation Charges (including Service Tax) ()	Installation of Generator complete with Control Panel, Inter connecting cables,Exhaust pipes, Generator Earthing, Control Cabling and other accessories as per specification & drawings. ()	Total Unit Price 6+7+8+9 ()	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	Supply & Delivery Silent DG Sets of 25 KVA to the specified location.									
2	Supply & Delivery Silent DG Sets of 45 KVA to the specified location.									
3	Supply & Delivery Silent DG Sets of 82.5 KVA to the specified location.									
4	Supply & Delivery Silent DG Sets of 125 KVA to the specified location.									
	Sub Total									
	Discount if any (.....%)									
	Sub Total after Discount									
	Service Tax (If applicable)									
	TOTAL									

Total Amount (Bid Value) in words : Rupees

Date:
Place:

Seal & Signature of Proprietor/ Director/
Managing Director/ Constituted Attorney